

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2106
ANSWERED ON:18.12.2013
ACTION AGAINST CIVIL SERVANTS BY STATES
Dhanaplan Shri K. P.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is planning to divest the State Governments off their right to take action against the civil servants in State Civil Services Cadres;
- (b) if so, the details thereof;
- (c) whether the Government has received any proposal in this regard;
- (d) if so, the details thereof; and
- (e) the measures taken by the Government to protect the civil servants from the undue harassment by certain State Governments?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): No, Madam.
- (b): Does not arise.
- (c): No, Madam.
- (d): Does not arise.
- (e): In the case of AIS Officers posted in various cadres/states, appropriate redressal mechanisms are embedded in AIS(D&A) Rules, 1969, to prevent undue harassment of officers by State Government.